

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(13)

R.A. No. 165/1995  
in  
o.a.No. 853/1994, MA No.1721,1723/95

New Delhi this 22<sup>nd</sup> Day of January 1997

**Hon'ble Shri A.V. Haridasan, Vice Chairman (J)**

Shri N.K. Mehta

Applicant

Vs

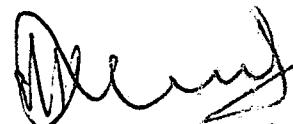
Union of India & Ors

Respondents

O R D E R

**Hon'ble Shri A.V. Haridasan, Vice Chairman (J)**

There is no error apparent on the face of the record nor is there any other relevant facts or circumstances which warrants a review of the Order. The respondents are seeking a review of the Order challenging the wisdom of the finding which is not permissible in the Review Application. The Review Application filed after inordinate delay which is not explained properly and a Misc. Application has been filed much beyond the period of limitation and as no satisfactory explanation is forthcoming for delay to be condoned as such there is no such ground for review of the Order. The Review Application as also the M.A. are also rejected.

  
(A.V. Haridasan)  
Vice Chairman (J)